(i) Special Component Plan (SCP) for Scheduled Castes and Tribal Sub Plan (TSP) for Scheduled Tribes are being implemented by the State Government

(ii) The Special Central Assistance as an additionally to Special Component Plan and Tribal ,Sub Plan is being provided to the States in order to make the economic development/income-generating programmes more meaningful and effective.

(iii) Scheduled Caste and Scheduled Tribe Development Corporations are functioning in the State to undertake income generating selfemployment oriented programmes for the development of Scheduled Castes and Scheduled Tribes. There is a Girijan Cooperative Corporation in the State to organise marketing of minor forest produce collected by the Tribals particularly.

(iv) The National Scheduled Castes and Scheduled Tribe Finance Development Corporation Was been set up recently with a view to support and implement State level Scheduled Caste and Scheduled Tribe Development Corporations in the State to take up income generating schemes for the welfare of Scheduled Castes and Scheduled tribes. Tribal Cooperative Marketing Development Federation of India Ltd. 'is organising marketing of tribal produce including Minor Forest Produce (M.F.P.).

Development of small and medium Towns in Andhra Pradesh

537. SHRI TALARI MANOHAR; Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) the names of small and medium, towns selected in Andhra Pradesh under the Integrated Development of small and medium town scheme during the 7th Five Year Plan; and

(b) the names of the towns which have not been included in the said scheme?

THE MINISTER OF URBAN DEVE LOPMENT (SHRI MURASOLI MARAN): (a) Under the centrally spon sored scheme of Integrated Development of Small and Medium Towns, 9 towns in Andhra Pradesh have been covered dur ing the 7th Five Year Plan and these are Ongole Gudiwada, Adilabad, Nalgonda, Haveli, Yamiganur, Peddapuram, Kham mam and Machilipatinam.

(b) None as all the towns recommend-ed by the State Government against 9 towns allocated to that State have been included in the Scheme.

Import of high HP. Diesel locomotives

538. SHRI VIREN J. SHAH; Will the Minister of RAILWAYS be pleased to state

(a) whether it is a fact that the latest import of high H.P. diesel locomotives is run with direct current motors while some of the progressive railways in the world have gone in for three phase induction motors; and

(b) if so, the reasons of importing such direct current motors locomo tives?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b) Although there is a proposal to import High Horse Power Diesel Locomotives no orders have yet been placed.

Ban on the registration of transfer of land in Delhi

539. SHRI MAHENDRA PRASAD; SHRI SURESH PACHOURI;

Will the Minister of URBAN DEVE-LOPMENT be pleased to state: (a) whether with a view to ensuring planned land development and building construction activity in Delhi for provid-ing housing facility for the increasing population of Delhi, large-scale land development and construction was undertaken through Government agencies and that private land development activity and transactions were largely banned and that registration of transfers of land in the capital were stopped.

(b) if so, whether this had resulted in all transfers of land being affected through the Power of Attorney, depriving Government of their legitimate revenue earnings; and leading to generation and investment of enormous amounts of black money in landed property; and

(c) whether in order to place all the land transaction; thus affected on a legi timate footing Government propose to regularise these land deals affected under Power of Attorney by allowing due re gistration thereof; thus recovering Gov ernment's share of revenue by way of registration fees etc. and unearthing the black money so involved in the deals?

THE MINISTER OF URBAN DEVE LOPMENT (SHRI MURASOLT MARAN); (a) Yes, Sir

(b) General Power of Attorney does not transfer the title of property to the holder of such Power of Attorney.

(c) DDA had announced a scheme for regularisation of transactions where the device of General Power of Attorney had been used. This scheme was operative for the period from May 1989 to Match, 1990 and was applicable to residential properties only. A sum of Rs. 10.8 crores (Approx.) was received on account of DDA's share of unearned increase in land value.

Proposal for setting up of a National Commission on Women

540. SHRI MURLIDHAR CHAND-RAKANT BHANDARE-SHRI MAHENDRA PRASAD, SHRI

SURESH PACHOURI;

Will the Minister of WELFARE be pleased to state:

(a) whether Government propase toset up a National Commission on Wo men; and

(b) if so, the functions of the proposed commission; and its composition and status?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINGH): (a) and (b) The proposal is under final stage of consideration of the Government.

Complaints against Project Director, Nuclear Research laboratory of Indian Agricultural Research Institute

541. SHRI PASUMPON THA. KIRUTTINAN:

SHRI V. GOPALSAMY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any complaints have been received against Project Director of Nuclear Research Laboratory of Indian Agricultural Research Institute, New Delhi.

(b) if so, what are the details thereof; and

(c) what action has been taken there-on?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRI-CULTURE (SHRI UPENDRA NATH VERMA); (a) Yes, Sir.

(b) It was alleged that the present project Director of the Nuclear Research Laboratory, Indian Agricultural Research Institute. New Delhi while functioning as Senior Physicist assaulted a Senior Scientist working in the Laboratory.